

OFFICE OF THE DISTRICT & SESSIONS JUDGE, MOGA.

Office Order


Keeping in view the prevailing situation of the Covid-19 cases in the District Moga, it is ordered that w.e.f. 01.07.2021 till further orders the Courts of this Sessions Division shall take up the cases of following categories:

1. Bail applications, stay matters, sapurdari matters, protection petitions.
2. Civil cases in which service has been effected can be taken up to mark the presence of parties in person or through counsel filing power of attorney.
3. Advocates who wish to file written statement/reply may file the same in concerned court. Parties need not appear in person.
4. Evidence can be recorded in time bound civil cases or in urgent matters and other civil cases which are more than 2 years old.
5. In Family Court, matters pertaining to Section 13-B HMA shall be taken up to record statements of parties and to hear the arguments. Family Court shall also take up the cases fixed for hearing on interim maintenance applications and for final arguments. The Court can also take up more than 2 years old cases and any other urgent matter on the receipt of application from the concerned parties.
6. In criminal cases evidence can be recorded in cases of crime against women, Juvenile Justice Act, N.I. Act cases and cases in which accused are in custody. However Magistrates can also record evidence in criminal cases which are more than two years old and accused are on bail depending upon the cause list of the said court.
7. Criminal Appeals and Revisions for more than 2 years old can be taken up for hearing.
8. In case any one wants any other matter to be taken up by the court concerned on the ground that there is some urgency involved, he can move an application before the court concerned which shall deal with the same accordingly.
9. The other routine matters/cases shall be taken up and adjourned to suitable dates by the court concerned and shall be uploaded thereafter on the CIS.
10. The under trial prisoners from the jail shall be produced before the courts only through Video Conferencing. However, in case there is any requirement of physical hearing of a particular under trial prisoner in any court, the concerned court shall pass specific order qua that aspect.

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11. The litigants shall not be allowed to enter the court complexes unless his/her presence is required in the court.
12. The cases of aforesaid categories may be heard through Video Conferencing/Physical Hearing or as preferred by the Court Concerned.
13. The Advocates shall also maintain the norms of social distancing and follow the guidelines issued by the concerned authorities while appearing in the courts. They are further advised to avoid overcrowding and in case of utmost necessity, they may appear along with only one assistant that may be either clerk or junior advocate. Neither advocate nor his clerk shall visit any room of the complex/office or branches of any court to maintain social distancing.
14. Supply of certified copies shall be through window of the Copying Agency.
15. The guidelines/advisories and other SOPs issued by the Hon'ble High Court, Government of India and State Government from time to time shall be complied with strictly.
16. The courts are further requested to keep the cause list short and summon limited number of witnesses on a particular day so that proper social distancing can be maintained in court rooms as well as court complex.
17. All the officials shall remain present in their respective seats by wearing masks and maintaining social distancing.

All concerned to note.

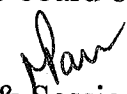

District & Sessions Judge,
Moga.

Dated 01/07/2021.

Endst. No. 1333 /EB

Copy forwarded to:

1. The Registrar General, Punjab & Haryana High Court, Chandigarh, through email for information.
2. All the Judicial Officers, Sessions Division, Moga,
3. The District Attorney, Moga,
4. The Deputy Commissioner, Moga, through email,
5. The Senior Superintendent of Police, Moga through email,
6. The Superintendents Central Jail, Ludhiana, Central Jail Ferozepur, Central Jail Faridkot and Sub Jail, Moga, through email.
7. The Presidents Bar Associations, Moga, Nihal Singh Wala and Baghapurana,
8. Filing Clerk, System Officer/System Assistant, Moga, Nihal Singh Wala and Baghapurana,
9. A copy of this order be also pasted on the notice board of this Court for information and necessary action.


District & Sessions Judge,
Moga